



2026:AHC:30732

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2079 of 2026

Vinod Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Kumar Kushwaha, Nitin Chandra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Nitin Chandra Mishra, learned counsel for the writ petitioners and Sri Jitendra Prasad, learned Standing Counsel for the State.
2. Though the prayer in the present writ petition is for a direction to respondent no.3 to permit the writ petitioners to join on the post of Home Guard but today instructions have been forwarded, according to which the claim of the writ petitioners has been negated by virtue of order dated 02.02.2026.
3. Learned counsel for the petitioners wanted to question the same as such he seeks to withdraw the present writ petition, with liberty to file afresh.
4. Learned Standing Counsel has no objection to the same.
5. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

February 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)